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Title: Introduction of the Civil Aviation Authority of India Bill, 2013.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): Madam, on behalf of Shri Ajit Singh, I beg to move for leave to introduce a Bill to provide for constitution of a Civil Aviation Authority for administration and regulation of civil aviation safety, for the better management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto. ...(*Interruptions*)

MADAM SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for constitution of a Civil Aviation Authority for administration and regulation of civil aviation safety, for the better management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto."

...(*Interruptions*)

MADAM SPEAKER: Prof. Saugata Roy.

...(*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Madam, I oppose the introduction of the Bill as it will create a top heavy bureaucratic machinery. The present DGCA could look after the provisions of safety. This Bill is not necessary at all. This will lead to privatization, which is what the Government of India is doing. Hence, this Bill should not be moved. ...(*Interruptions*)

SHRI K.C. VENUGOPAL: The DGCA has limited powers. The ICAO Convention, the Standing Committee on Tourism and Transport and also a lot of Aircraft Accident Inquiry Committees have recommended the need for setting up a Civil Aviation Authority. Therefore, the Government has decided to introduce this Bill. Hence, the objection cannot be sustained. ...(*Interruptions*)

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for constitution of a Civil Aviation Authority for administration and regulation of civil aviation safety, for the better management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI K.C. VENUGOPAL: Madam, I introduce** the Bill.

...(*Interruptions*)